

**RAILWAY PROTECTION FORCE  
BILL—contd**

**Mr. Deputy-Speaker.** It may be made clear to hon Members that every hon Member has been allotted a specific seat here in the chamber. For the correct recording of the vote, he will have to stick to that particular seat, otherwise, there might be mistakes. I hope every hon Member is in his own seat.

Before putting the question I might make it clear that there is a special method for recording the vote. I will read it out and then if some of the hon Members want practical demonstration, I will ask the Secretary to demonstrate.

A push button set containing a pilot light and three push buttons—a green button for 'Ayes', a red button for 'Noes' and a black button for 'Abstain' together with a push switch suspended by a wire has been provided at the seat of each member. In the case of seats with desks, the push button set is fixed on the top of the desk and

the push switch suspended inside the desk. In the case of the seats without desks, the push button set is fixed on the railing of the front seat and the push switch suspended in the receptacle."

Would the hon Members require any practical demonstration?

Some Hon. Members: Yes

Several Hon. Members: No

**Mr Deputy-Speaker** There was a complaint last time that one hon Member could not have his vote recorded because he had a certain handicap and the Speaker had promised him the help of some official. If there is any hon Member who wants the help of an official, I might give that help in the first instance, because last time the other hon Member who wanted to assist him lost his own vote.

The question is

That the Bill as amended be passed'

*The Lok Sabha divided Ayes 128, Noes 38*

**AYES**

**Division No 1]**

| 16 08 Hrs

Abdul Lateef Shri	Dastar Shri	Kashif Ali Shri
Azhar Shri	Densai Shri Morari	Kedaria Shri C. M.
Ambalam, Shri Subbiah	Deshmukh Shri K. G.	Keshava Shri
Arumugam, Shri R. S.	Dinesh Singh Shri	Khan Shri Osman Ali
Bahadur Singh, Shri	Dube Shri Mulchand	Khan Shri Sadath Ali
Banerji, Dr R	Dubash Shri	Khedkar Dr G. B.
Barupal, Shri P. L.	Dwivedi Shri M. I.	Khwaja Shri Jamal
Basappa, Shri	Gandhi Shri Feroze	Kriplani Shrimati Sucheta
Bhagabat Sahu, Shri	Hajarnava Shri	Krishna Chandra Shri
Bhagat, Shri B. R.	Harvam Shri Ansar	Krishna Shri M. R.
Bhargava, Pandit Thakur Das	Hasda Shri Subodh	Krishnamachari Shri T. T.
Bhatkar, Shri	Hazarika Shri J. N.	Kureel Shri B. N.
Bhogni Bhai, Shri	Heda, Shri	Jahiri Shri
Birbal Singh, Shri	Jagiven Ram Shri	Mafida Ahmed Shrimati
Birendra Singhji, Shri	Jain, Shri A. I.	Mati Shri N. B.
Chaturvedi, Shri	Jain Shri M. C.	Mallish, Shri U. S.
Dasyppe, Shri	Jangde Shri	Mandal, Shri J.
Das, Shri K. K.	Jyotish, Pandit J. P.	Mangadan, Shri
Das, Shri Shree Narayan	Kale, Shrimati A.	" P. S.
		A. T. Shri M. D.

Mehta, Shri J. R.  
 Mehta, Shri B. D.  
 Mishra, Shri Bibhutti  
 Misra, Shri R. R.  
 Mohideen, Shri Gulam  
 Morega, Shri  
 Nader, Shri P. T.  
 Nas, Shri C. K.  
 • Nir, Shri Kuttukrahnas  
 Naliakoya, Shri  
 Nanda, Shri  
 Nanjeppa, Shri  
 Narasimhan, Shri  
 Nathavanu, Shri  
 Naskar, Shri P. S.  
 Nehru, Shri Jawaharlal  
 Nek Ram, Shri  
 Oza, Shri  
 Paleniyandy, Shri  
 Palchoudhury, Shrimati Ila  
 Patel, Shrimati Maniben  
 Radha Raman, Shri  
 Raghunath Singh, Shri  
 Rajah, Shri

Raju, Shri D. S.  
 Rehman, Shri  
 Ramakrishnan, Shri P. R.  
 Raman, Shri Pottabhu  
 Ramasandra Tirtha, Swami  
 Ramaswami, Shri S. V.  
 Ramaswamy, Shri K. S.  
 Ramaswamy, Shri P.  
 Ram Krishan, Shri  
 Rampure, Shri M.  
 Ranbir Singh, Ch.  
 Rane, Shri  
 Rao, Shri E. M.  
 Rao, Shri R. J.  
 Ray, Shrimati Renuka  
 Roy, Shri Bishwanath  
 Rungtung Suat, Shri  
 Samantshwar, Dr.  
 Sarhad, Shri A.  
 Selku, Shri  
 Sen, Shri A. K.  
 Sen, Shri P. G.  
 Shah, Shrimati Jayaben  
 Shankarayya, Shri

Sharma, Pandit K. C.  
 Sharma, Shri R. C.  
 Siddanenappa, Shri  
 Siddiah, Shri  
 Singh, Shri H. P.  
 Singh, Shri T. N.  
 Sinha, Shri Gajendra Prasad  
 Simha Singh, Shri  
 Sonavane, Shri  
 Sultan, Shrimati Maumona  
 Sumat Prasad, Shri  
 Tewari, Shri Dwarikanath  
 Tiwari, Shri R.  
 Tula Ram, Shri  
 Tyabji, Shri  
 Uike, Shri  
 Umrao Singh, Shri  
 Upadhyaya, Shri Shiva Datt  
 Vedakumari, Kumarji M.  
 Vyas, Shri R. C.  
 Vyas, Shri Radhesh  
 Wadiwa, Shri  
 Wodeyar, Shri

## NOES

Bharucha, Shri Naushir  
 Chakravarthy, Shrimati Renu  
 Dange, Shri S. A.  
 Elia, Shri M.  
 Ghosal, Shri  
 Gopalan, Shri A. K.  
 Gupta, Shri Sadhan  
 Imam, Shri Mohamed  
 Jadhav, Shri  
 Kamle, Shri B. C.  
 Kar, Shri Prabhat  
 Khadikar, Shri  
 Kunhan, Shri

Mahagaonkar, Shri  
 Majhi, Shri R. C.  
 Matera, Shri  
 Menon, Shri Narayananakutty  
 Mukerjee, Shri H. N.  
 Nayar, Shri V. P.  
 Pande, Shri Sarju  
 Panigrahi, Shri  
 Parulekar, Shri  
 Parvathi Krishnan, Shrimati  
 Patel, Shri P. R.  
 Patil, Shri Bala Saheb  
 Patil, Shri Nana

Punnose, Shri  
 Rajulaxmi, Shrimati  
 Ramam, Shri  
 Rao, Shri D. V.  
 Reddy, Shri Negi  
 Sharma, Shri H. C.  
 Singh, Shri Kamal  
 Sugandhi, Shri  
 Tamamani, Shri  
 Vijaya Raje, Shrimati  
 Warior, Shri  
 Yajnik, Shri

*The motion was adopted*

**Mr. Deputy-Speaker:** Now we might resume the discussion.

**Shri M. L. Dwivedi** (Hamirpur): Some lights are not on, with the result that some Members have not been able to vote.

**Mr. Deputy-Speaker:** It may not be a correct reading, but it would not make any difference, because the com-

plaint has come from this side only. Therefore, I declare that the ayes have it.

**Shri Jalpal Singh** (Ranchi West—Reserved—Sch. Tribes). We can have a demonstration.

**Mr. Deputy-Speaker:** If hon. Members want a demonstration, we might have it, but not just now. Let us wait for the next opportunity. I find there

[**Mr Deputy-Speaker]**

are complaints that lights in certain seats did not burn and those hon Members have not been able to get their votes recorded. They might give their names at the Table, but that would not make any difference so far as the result is concerned. It would be better if hon Members who had no lights in their seats kindly give their numbers at the Table so that the mistakes could be checked and corrected for the future. Hon Members might pass on this to the Table.

WEALTH TAX BILL—contd

**Mr. Deputy-Speaker.** Yes Shri V. Raju

**Shri V. Raju** As I was pointing out,

**Pandit Govind Malvia:** If this apparatus is to be used, it is best that it is checked from time to time.

**Mr. Deputy-Speaker:** We will have the checks occasionally or even daily, we will see that it is checked. I am told that it is checked every morning. Even then if there are mistakes we will have to see that it works properly.

**Mr. Khadilkar (Ahmednagar)** Regarding this machine in a recent study on Indian Parliamentary Institutions, Morris Jones has pointed out the experience of Finland where, he says—it has failed. It has been misused in the sense that by using match sticks, you can vote for another man also. That should be taken into consideration.

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** Only three weeks ago, I was in Finland. I inspected this very machine. I made enquiries and I was told that it was working satisfactorily. They said that it was very satisfactory. There may be mistakes. The hon Member has referred to this. In this device, both the hands are employed. It is a new one here. In the other country, it is one. There, it is possible to misuse it. On the

other hand, we have both the hands employed. It is not possible to misuse. What may happen is, the wiring of one or two seats may be missing. It is working all right, but some seats have lost contact. That can be checked.

**Shri Bimal Ghose (Barrackpore)**  
rose—

**Mr. Deputy-Speaker:** I cannot help any hon Member with any technical knowledge of that. We have to wait and see that it is checked properly. The hon Member may continue.

**Shri V. Raju** As I was pointing out, we were dealing with the Explanation to clause 6. It is said

"A company shall be deemed to be resident in India during the year ending on the valuation date if during that year the control and management of its affairs is situated wholly in India."

The wording 'wholly' is subject to interpretation. What do we mean by management being wholly situated in India? In the case of a subsidiary of a foreign company, is its management wholly situated in India? In the case of a partnership between an Indian company and an English company, is business carried on in this country and the management in relation to the Indian partnership subject to this tax? Would it be wholly controlled from India? Certainly not. Therefore this Explanation completely negatives the main clause. In computing the net wealth of an individual, the Explanation completely negatives the clause itself. This would mean that, slowly, in due course of time, some Indian concerns can, in trying to improve the conditions of production in the nation, sell existing national assets to foreign combines when the occasion arises and if necessary alter the composition and management of the concern. This is an extreme case. I do not put it past our capitalists to even try and subvert or forego the payment of this half a per cent tax that they are to pay to the country by trying the method of partnership.